

[Shri P. R. Chakraverti]

Pakistan as to whether they are willing to take them back, in view of the circumstances which obtained earlier also because of the exodus of Hajangs into Assam?

Shri Dinesh Singh: I could not say that because I do not know whether these people themselves would be willing to go back.

Shri Kapur Singh (Ludhiana): May I seek a clarification about the answer he just now read out?

Mr. Speaker: He knows the procedure. We have passed over to something else.

Shri Hari Vishnu Kamath (Hoshangabad): Where is the Deputy Minister?

11.13 hrs.

PAPERS LAID ON THE TABLE

"PROGRESS OF THE THIRD FIVE YEAR PLAN"

The Minister of Planning and Labour and Employment (Shri Nanda): I beg to lay on the Table a copy of "Progress of the Third Five Year Plan". [Placed in Library. See No. LT-1291/63].

COAL MINES (CONSERVATION AND SAFETY) (SECOND AMENDMENT) RULES

The Parliamentary Secretary to the Minister of Mines and Fuel (Shri Thimmaiah): On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy of the Coal Mines (Conservation and Safety) (Second Amendment) Rules, 1963 published in Notification No. G.S.R. 709 dated the 27th April, 1963, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act 1952. [Placed in Library. See No. LT-1292/63].

NOTIFICATIONS UNDER THE CUSTOMS ACT

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): On behalf of Shri B. R. Bhagat beg to lay on the Table of copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. No. 649 dated the 20th April, 1963.

(ii) G.S.R. No. 682 dated the 21st April, 1963.

(iii) G.S.R. No. 683 dated the 21st April, 1963.

11.12 hrs.

RE: POINT TO BE RAISED BY SHRI DAJI AND SHRI S. M. BANERJEE

Mr. Speaker: Shri Daji and Shri Banerjee have written to me that they want to raise some point, but I will allow this when the Law Minister is also here. I will give them some time.

Shri S. M. Banerjee (Kanpur): The Law Minister perhaps thinks there is Question Hour today.

Mr. Speaker: Let him come. I will send him word.

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): The Law Minister is out of town.

Mr. Speaker: Then he might raise it.

Shri Hajarnavis: He is likely to come on the 7th.

Mr. Speaker: Would the hon. Minister be prepared to reply to the point to be raised?

Shri Hajarnavis: No, Sir. I have no instructions.

Mr. Speaker: Of course, the information might be taken by the Whip, so that some Minister might be here who might be able to answer it.

Shri Daji (Indore): Where is the Deputy Law Minister?